

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI

33

Mention Case

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 08/08/2019

PRESENT: SHRI B.S.V.PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/827/2019
PETITION NUMBER : CP/884/1B/2018
NAME OF THE PETITIONER(S) : Novus Vistas Corp'n Ltd
NAME OF THE RESPONDENT(S) : Real Value Promoters Pvt Ltd
UNDER SECTION : Rule 11 of NCLT Rules

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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AVINASH KRISHNAN RAOI Counsel for

A. Kevin Thomas
For King & Partridge

Counsel for
Applicant
7592994729

C. SHENBAGA
MOORTHY

IRP.

RAVICHANDRAN
DIRECTOR

Respondent

(33)

[MA/827/2019 in CP/884/IB/2018]

ORDER

On having the parties reported that matter was settled between the Applicant and the Corporate Debtor before constitution of CoC, in view of the ratio laid down by the Honourable Supreme Court of India in Swiss Ribbons Private Limited and Another –vs- Union of India and others (2019) 4 SCC 17 (Para 82), this MA/827/2019 is hereby **allowed** by dismissing the Company Petition CP/884/IB/2018 as **withdrawn**.

(S.VIJAYARAGHAVAN)
Member (Technical)

(B.S.V.PRAKASH KUMAR)
Member (Judicial)

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